

there myself four months ago and I am now satisfied that there is not going to be any major bottleneck in the ship construction programme.

**Shri Jyotirmoy Basu:** Since it has been established that collaboration with capitalist countries has not been very profitable for India, would the Government consider exploring the possibilities of entering into collaboration agreement with socialist countries for shipbuilding?

**Shri Hem Barua:** Is it not a fact that the expenditure involved in the manufacture of ships at the Hindustan Shipyard mostly with indigenous materials would be the highest anywhere in the world unless it manufactures six ships a year and if so, what steps have the Government taken to see that the expenditure is kept within reasonable limits by manufacturing six ships a year in this shipyard?

**Dr. V. K. R. V. Rao:** We are anxious to see that six ships are manufactured in the shipyard because that is the ultimate solution for making it economical, but that requires a certain amount of re-planning and additional lay-out and so on. I have been given an assurance by the management that by next year we would be able to have a programme of four ships as against two or three which was the case so far. If the financial position improves, as I hope it will, the Ministry would certainly pursue the subject of expanding the capacity of the shipyard in terms of equipment, lay-out and so on so as to enable the construction of six ships a year.

**श्री प्रेम चन्द्र वर्मा :** स्टेटमेंट में 1962-63 का हिसाब दिया गया है 1963-64, 1964-65 और 1965-66, इन तीन सालों का नहीं बताया है। मैं जानना चाहता हूँ कि इन तीन सालों में कितने जहाज बने हैं।

मैं यह भी जानना चाहता हूँ कि इस फैक्ट्री को बड़े जहाज बनाने के लिये कब तक आप तैयार कर देंगे।

मैं यह भी जानना चाहता हूँ कि पब्लिक ग्रैंडरटेक्टिक्ल कमेटी ने जो सिफारिशें की हैं उन पर आप ने कहां तक प्रमत्त किया है इस मामले में ?

**Dr. V. K. R. V. Rao:** I think the hon. Member wanted to know what ships were constructed between 1962....

**Mr. Speaker:** He can read a copy of that report and find it out.

**Shri N. K. Somani:** How does the cost of a ship finished at Hindustan Shipyard compare with similar vessels of international markets?

**Dr. V. K. R. V. Rao:** They do not compare well. The position of cost has improved a bit during the last few months because of devaluation.

#### Participation of Members of Legislatures of Union Territories in Presidential Elections

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\*1648. **Shri Yashpal Singh:**  
**Shri S. C. Samanta:**

Will the Minister of Law be pleased to state:

(a) whether Government are examining a proposal to permit in future members of Legislatures of Union Territories to participate in the Presidential Elections; and

(b) if so, when a decision is likely to be taken?

**The Deputy Minister in the Ministry of Law (Shri D. R. Chavan):** (a) No, Sir.

(b) Does not arise.

**श्री यशपाल सिंह :** क्या यह बतला सकते हैं कि यह 95 लाख जनता कब तक इस हक से वंचित रखी जायेगी और कब तक

उन लोगों से पूछे बगैर हम लोग राष्ट्रपति का एलेक्शन कर लिया करेंगे ?

(b) the elected Members of the Legislative Assemblies of the States."

**Shri D. R. Chavan:** It is not correct to say that the Union Territories are not getting any representation to participate in the election of the President and Vice-President. As a matter of fact, Union Territories are represented in both the Houses of Parliament—the Lok Sabha and the Rajya Sabha. My hon. friend may please refer to articles 80 and 81. Representation is there in both the Houses. But the difficulty in making Legislative Assemblies of Union Territories them represented in the electoral colleges under article 54, which are the electoral colleges for election of the President is that the Union Territories cannot be considered as States within the meaning of article 54. That is the constitutional difficulty and therefore it cannot be done.

That being the law Government can do nothing in this matter unless the Constitution is amended.

**Shri S. C. Samanta:** The hon. Minister admitted that elected Members of Lok Sabha from these Union Territories can participate in the election of the President. How is it that its constituents, the legislatures of Union Territories, which are also elected, are not allowed? Is it not against the principle of the Constitution itself? If that is so, may I know whether Government is going to amend the Constitution or the Representation of the People Act?

**Shri Govinda Menon:** This is not a matter of the Representation of the People Act. Article 54 is in the Constitution. There are now ten Union Territories. Five of them have got legislative assemblies. So long as the article in the Constitution providing for the electoral college is what it is nothing can be done.

**श्री यशपाल सिंह :** कुछ यह नहीं समझाया गया कि आखिर यों तो हम लोग भी यू० पी० से बिहार से आते हैं हम को भी वोट देने का हक हासिल है और वहाँ के एम० एल० एज० है उनको वोट देने का हक हासिल है लेकिन यह यूनियन टेरिटरीज वालों के साथ क्यों स्टेप मदरली ट्रीटमेंट किया जाता है और 20 साल बाद भी क्यों यह हक उन को नहीं दिया जाता है ? कुछ समझ में नहीं आता कि एक ही राज्य के अन्दर दो तरह का सलूक क्यों किया जाता है ?

**श्री रबी राय :** जैसा मंत्री महोदय ने बताया पार्लियामेंट के जो दो हाउसेस हैं उन लोगों का भी अधिकार है प्रेसीडेंट के चुनाव में भाग लेने का। असल में जो राज्य सभा है यह परोक्ष रूप से चुनी जाती है और यूनियन टेरिटरीज की असेम्बलीज में सीधे रूप से लोग आते हैं लेकिन उनको प्रेसीडेंट के चुनाव में भाग लेने का अधिकार नहीं है जबकि राज्य सभा के लोगों को है। तो क्या मंत्री जी संविधान में इसके परिवर्तन के लिये कोई कार्यवाही करेंगे ?

**Mr. Speaker:** That has been replied to. He said that the Constitution has to be amended.

**The Minister of Law (Shri Govinda Menon):** Sir, article 54 gives the constitution of the Electoral College. Article 54 reads:

**Shri Govinda Menon:** That is the Constitution.

"The President shall be elected by the members of an electoral college consisting of—

**Shri A. B. Vajpayee:** Sir, the question has not been replied to. The question was whether there is any proposal to amend the Constitution.

(a) the elected Members of both Houses of Parliament; and

**Shri Govinda Menon:** There is no proposal in hand.

**Shri B. D. Bhandare:** May I know from the Law Minister whether it is not an anomalous position that under Schedule IV representation is given to the States and Union Territories in the Council of States and under Article 54 they are not allowed to constitute the electoral college? In view of this anomalous position, has the Government taken into consideration, in order to do away with this anomalous position, that the Constitution ought to be amended so that representation could be given to the members from the Union Territories?

**Shri Govinda Menon:** That is a suggestion.

**Shri Shri Chand Goel:** Considering that the value of a vote differs from State to State, depending on the population and the number of elected representatives from that State, may I know the reason and justification for discriminating against the Union Territories? Will the Government think of amending the Constitution so that these disparities can be removed?

**Mr. Speaker:** He has answered that.

**Shri Shri Chand Goel:** The value of the vote is different from State to State. The Constitution can very well be amended so that this disparity can be removed.

**Mr. Speaker:** The Minister has answered that question. Now, next question.

#### Sub-ways in Delhi

\*1649. **Shri Ram Kishan Gupta:** Will the Minister of Transport and Shipping be pleased to state:

(a) whether any scheme to construct sub-ways in the capital with a view to reduce the traffic bottlenecks on the roads and reduce the number of accidents has been finalised; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Transport and Shipping (Shri**

**Bhakt Darshan):** (a) and (b). No specific scheme for the construction of sub-ways in the capital has so far been finalised. But a number of proposals are under the consideration of New Delhi Municipal Committee and the Municipal Corporation of Delhi. Out of these proposals, the sub-way opposite the Irwin Hospital for pedestrian traffic is being constructed by the Corporation and is expected to be completed during the current financial year.

**श्री राम कृष्ण गुप्त :** श्रीमान्, अभी बतलाया गया कि दिल्ली म्यूनिसिपल कमिटी की तरफ से दो तीन तजवीजें आई हैं, मैं जानना चाहता हूँ कि उसके डीटेल्स क्या हैं? कितने सब-वेज उस में कहे गए हैं और क्या फाइनेंशियल मदद मांगी है?

**श्री भक्त दर्शन :** श्रीमान्, जो नई दिल्ली की म्यूनिसिपल कमिटी है वह तीन सुझावों पर विचार कर रही है। एक तो कनाट सर्कल और पार्लियामेंट स्ट्रीट का जो जंक्शन है वहाँ पर और एक विनय मार्ग और एम एवेन्यू का जो जंक्शन है उस के पास और एक सफदर जंग एयर पोर्ट के पास जो रेलवे क्रॉसिंग है जहाँ पर कि बहुत भीड़भाड़ रहती है, उस पर विचार किया जा रहा है। इसके अलावा दिल्ली म्यूनिसिपल कारपोरेशन तो एक सब-वे बना ही रहा है इरविन हॉस्पिटल के पास। इसके अलावा बहादुर-शाह जंक्शन मार्ग और इन्द्रप्रस्थ मार्ग के क्रॉसिंग पर भी विचार किया जा रहा है।

**श्री राम कृष्ण गुप्त :** मैं जानना चाहता हूँ कि इरविन हॉस्पिटल के सामने जो सब-वे बन रहा है उस पर कितनी लागत आयोगी और कब तक तैयार हो जायेगा?

**श्री भक्त दर्शन :** श्रीमान् लागत के बारे में मेरे पास सूचना नहीं है। लेकिन कारपोरेशन ने हमें यह बतलाया है कि इस वर्क के अन्त तक वह बन जायेगा।